## IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH COURT - IV

13. **CP(IB)-2193(MB)/2019** 

CORAM: SHRI RAJASEKHAR V.K.

MEMBER (J)

SHRI RAVIKUMAR DURAISAMY MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.08.2019

NAME OF THE PARTIES: EMPLOYEES OF LOK HOUSING &

CONSTRUCTIONS LTD.

v/s.

Lok Housing & Constructions Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

## ORDER

- 1. Ld. Counsel on behalf of the Petitioners is present.
- 2. The Corporate Debtor is already undergoing CIRP in terms of the Order dated 03.06.2019 in CP 4135/IB(MB)/2018. In view of this, this Petition CP(IB)-2193(MB)/2019 is **dismissed** as infructuous with liberty to the Petitioners to lodge their claim with the IRP appointed for the Corporate Debtor.

Sd/-

Sd/-

RAVIKUMAR DURAISAMY Member (Technical) RAJASEKHAR V.K. Member (Judicial)

05.08.2019 pvs